



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Civil Writ Petition No. 3453/2018

Suo Moto

----Petitioner

Versus

State And Ors.

----Respondent

Connected With

D.B. Civil Writ Petition No. 13329/2019

Suo

----Petitioner

Versus

State Of

----Respondent

D.B. Civil Writ Petition No. 13330/2019

Deepak Patrick

----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 13332/2019

Saleem Bharti

----Petitioner

Versus

State Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 13262/2020

India Foundation Charitable Trust

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s)	:	Mr. Anirudh Purohit, Amicus Curiae Mr. Govind Beniwal, through V.C.
For Respondent(s)	:	Mr. Farzand Ali, AAG Mr. Pankaj Sharma, AAG Mr. Anil Kumar Gaur, AAG Mr. Anupam Gopal Vyas Mr. Deepak Chandak for Mr. Sunil Beniwal, AAG



Mr. Omprakash, Registrar
Classification,
Dr. Prashant Agrawal, Secretary, High
Court Legal Service Committee,
Jodhpur,

HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE MANOJ KUMAR GARG

Order

13/07/2021

Copy of the order dated 17.03.2021 has been placed on record as per which, appointments of Officers have been made on the vacant posts of Principal Magistrates, Juvenile Justice Board, in accordance with Section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015.

Regarding the allocation of fund of District Mineral Foundation Trust and State Mineral Foundation Trust for upliftment of the Child Care Institutions (CCIs), learned counsel Shri Pankaj Sharma, AAG has placed on record a copy of the communication dated 01.06.2021, issued by the Mining Department, Government of Rajasthan which indicates that as per Rule 15 of the District Mineral Foundation Trust Rules, 2016 provides that these funds can be used for welfare of Women and Children. In this background, it is expected that the Department of Child Rights shall immediately move the concerned members be it State or District Trust for allocation of funds from the Mineral Trust Funds so that Child Care Institutions in the entire State can be upgraded. The training of the Principal Magistrates, Juvenile Justice Board has already been scheduled by the Rajasthan State Juvenile Academy in this week itself.



Shri Anirudh Purohit, Amicus Curiae has placed on record summary of the directions passed by this Court in this writ petition from time to time.

Shri Anil Gaur, AAG representing the Child Rights Department shall ensure that a training programme is organized within next 45 days for training and sensitizing with the Juvenile Justice (Care and Protection of Children Act), 2015.

Shri Govind Beniwal, Child Right Activist points out that there is no regulatory body which can monitor the functioning of Child Welfare Committees, and thus appropriate directions are required to be issued in this regard for ensuring proper functioning of Child Welfare Committees across the State.

Shri Beniwal, shall meet the Secretary, Child Rights Department to chalk out an action plan for effective monitoring of the functioning of Child Welfare Committees.

List this matter in the first week of September, 2021.

(MANOJ KUMAR GARG),J **(SANDEEP MEHTA),J**

21-25 Ishan/-

सत्यमेव जयते